

FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR
GACTEL TURNKEY PROJECTS LIMITED OPERATING IN PRODUCTION, COLLECTION
AND DISTRIBUTION OF ELECTRICITY AT MUMBAI, MAHARASHTRA**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1.	Name of the Corporate Debtor along with PAN & CIN/LLP No. Gactel Turnkey Projects Limited CIN - U40101MH1995PLC088439 PAN - AABCG2826L1Z1
2.	Address of the registered office Floor 3rd, Plot No - 3/8, Hamilton House J.N. Heredia Marg, Ballard Estate, Mumbai, Maharashtra 400038 – India.
3.	URL of website N/A
4.	Details of place where majority of fixed assets are located N/A
5.	Installed capacity of main products/ services N/A
6.	Quantity and value of main products/ services sold in last financial year The Business of the Corporate Debtor is non-operational from the Fiscal Year 2021-22.
7.	Number of employees/ workmen N/A
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Mail to: cirp.gactel@gmail.com rkumar56.ip@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Website: http://saarvi.com/running-cases.php E-mail: cirp.gactel@gmail.com rkumar56.ip@gmail.com
10.	Last date for receipt of expression of interest 15-07-2024 (Last Date Extended from 29-06-2024)
11.	Date of issue of provisional list of prospective resolution applicants 25-07-2024
12.	Last date for submission of objections to provisional list 30-07-2024
13.	Date of issue of final list of prospective resolution applicants 09-08-2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 14-08-2024
15.	Last date for submission of resolution plans 13-09-2024
16.	Process email id to submit EOI Mail to: cirp.gactel@gmail.com , rkumar56.ip@gmail.com And in the manner mentioned in detailed EOI.

Date: 29/06/2024**Mr. Kumar Raghavan****Resolution Professional of Gactel Turnkey Projects Limited**

Regd. No. IBBI/IPA-001/IP-P-01433/2018-2019/12336)

Regd. Add: A 15 Windmill Village Sr. no. 61-75, Paud Road, Bavdhan Budruk, Pune, Maharashtra, 411021

Correspondence Address: B610, BSEL Tech Park, Sector 30A, Opposite Vashi Railway Station,

Vashi, Navi Mumbai – 400703

Email Id: cirp.gactel@gmail.com, rkumar56.ip@gmail.com

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110,000	1	0.04	110,000	0.32	2,207	1	1	2,000	-207
112,000	1	0.04	112,000	0.33	2,247	1	1	2,000	-247
116,000	1	0.04	116,000	0.34	2,328	1	1	2,000	-328
120,000	1	0.04	120,000	0.35	2,408	1	1	2,000	-408
126,000	1	0.04	126,000	0.37	2,528	1	1	2,000	-528
128,000	1	0.04	128,000	0.38	2,568	1	1	2,000	-568
130,000	1	0.04	130,000	0.38	2,608	1	1	2,000	-608
156,000	3	0.11	468,000	1.38	9,390	1	1	6,000	-3,390
						2	3	4,000	4,000
160,000	1	0.04	160,000	0.47	3,210	1	1	4,000	790
172,000	2	0.08	344,000	1.02	6,902	1	1	4,000	-2,902
						1	2	2,000	2,000
180,000	1	0.04	180,000	0.53	3,612	1	1	4,000	388
186,000	1	0.04	186,000	0.55	3,732	1	1	4,000	268
188,000	1	0.04	188,000	0.55	3,772	1	1	4,000	228
192,000	1	0.04	192,000	0.57	3,853	1	1	4,000	147
200,000	2	0.08	400,000	1.18	8,026	1	1	8,000	-26
232,000	1	0.04	232,000	0.68	4,655	1	1	4,000	-655
238,000	1	0.04	238,000	0.70	4,776	1	1	4,000	-776
252,000	1	0.04	252,000	0.74	5,056	1	1	4,000	-1,056
296,000	1	0.04	296,000	0.87	5,939	1	1	6,000	61
390,000	1	0.04	390,000	1.15	7,825	1	1	8,000	175
422,000	1	0.04	422,000	1.25	8,467	1	1	8,000	-467
438,000	1	0.04	438,000	1.29	8,788	1	1	8,000	-788
470,000	1	0.04	470,000	1.39	9,431	1	1	10,000	569
500,000	2	0.08	1,000,000	2.95	20,065	1	1	20,000	-65
560,000	1	0.04	560,000	1.65	11,236	1	1	12,000	764
596,000	1	0.04	596,000	1.76	11,959	1	1	12,000	41
600,000	1	0.04	600,000	1.77	12,039	1	1	12,000	-39
1,562,000	1	0.04	1,562,000	4.61	31,341	1	1	32,000	659
TOTAL	2629	100.00	33,890,000	100.00	680,000			680,000	0

Note: 1 Additional lot of 2000 shares have been allocated to Categories 156000 & 172000 in the ratio of 2:3 & 1:2

3) Allocation to QIBs excluding Anchor Investors (After Technical Rejections & Withdrawal): The Basis of Allotment to QIBs, who have bid at Offer Price of ₹ 64/- per Equity Shares or above, was finalized in consultation with NSE. The category was subscribed by 13,35177 times i.e. for 12,070,000 Equity Shares the total number of shares allotted in this category is 904,000 Equity Shares to 10 successful applicants. The category wise details of the Basis of Allotment are as under:

No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	Proportionate shares available	Ration of allottees to applicants	Total No. of shares allocated/allotted	Surplus/Deficit (8)-(9)	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	
314,000	1	10.00	314,000	2.60	23,517	1	1	24,000	483
468,000	1	10.00	468,000	3.88	35,052	1	1	34,000	-1,052
630,000	1	10.00	630,000	5.22	47,185	1	1	48,000	815
780,000	1	10.00	780,000	6.46	58,419	1	1	58,000	-419
800,000	1	10.00	800,000	6.63	59,917	1	1	60,000	83
850,000	1	10.00	850,000	7.04	63,662	1	1	64,000	338
1,562,000	1	10.00	1,562,000	12.94	116,988	1	1	116,000	-988
1,750,000	2	20.00	3,500,000	29.00	262,138	1	1	260,000	-2,138
						1	2	2,000	2,000
3,166,000	1	10.00	3,166,000	26.23	237,122	1	1	238,000	878
TOTAL	10	100.00	12,070,000	100.00	904,000			904,000	0

Note: 1 Additional lot of 2000 shares has been allocated to Category 1750000 in the ratio of 1:2.

4) Allocation to Anchor Investors (After Technical Rejections & Withdrawal): The Company in consultation with the BRLM has allotted 1,352,000 Equity Shares to 3 Anchor Investors at Anchor Investor Issue Price of ₹ 64/- per Equity Shares in accordance with the SEBI ICDR Regulations. The category wise details of the Basis of Allotment are as under:

Category	FIS/BANKS	MF'S	IC'S	NBFC'S	AIF	FPC	Others	Total
Anchor	-	-	-	0	1,080,000	272,000	-	1,352,000

5) Allocation to Market Maker (After Technical Rejections & Withdrawal): The Basis of Allotment to Market Maker who have bid at Issue Price of ₹ 64/- per Equity Shares or above, was finalized in consultation with NSE. The category was subscribed 1.00 times i.e. for 2,40,000 Equity Shares the total number of shares allotted in this category is 2,40,000 Equity Shares. The category wise details of the Basis of Allotment are as under:

No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	No. of Equity Shares allocated/allotted per Applicant	Ration	Total Number of shares allotted	Surplus/Deficit	
240,000	1	100.00	240,000	100.00	240,000	1	1	240,000	0
Total	1	100.00	240,000		240,000		240,000		

The Board of Directors of the Company at its meeting held on June 27, 2024 has approved the Basis of Allocation of Equity Shares as approved by the Designated Stock Exchange viz. NSE and has authorized the corporate action for issue of the Equity Shares to various successful applicants. The CAN-cum-allotment advices and/or notices will be forwarded to the email id's and address of the Applicants as registered with the depositories / as filled in the application form on or before June 28, 2024. Further, the instructions to Self-Certified Syndicate Banks for unblocking the amount will process on or prior to June 28, 2024. In case the same is not received within two working days, investors may contact at the address given below. The Equity Shares allocated to successful applicants are being credited to their beneficiary accounts subject to validation of the account details with the depositories concerned. The Company is taking steps to get the Equity Shares admitted for trading on the NSE EMERGE within three working days from the date of the closure of the issue.

Note: All capitalized terms used and not defined herein shall have the respective meanings assigned to them in the Prospectus dated June 26, 2024 ("Prospectus") filed with Registrar of Companies, Mumbai.

INVESTORS PLEASE NOTE

The details of the allotment made would also be hosted on the website of the Registrar to the Issue, Kfin Technologies Limited at www.kfintech.com. All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/ Sole applicants, serial number of the Bid cum Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:

KFIN TECHNOLOGIES LIMITED

Selenium Tower-B, Plot 31 & 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500 032, Telangana, India.

Telephone: +91 40 6716 2222

Email: masoninfra.ip@kfintech.com

Investor grievance email: einward.ris@kfintech.com

Contact Person: M Murali Krishna

Website: www.kfintech.com

SEBI Registration Number: INR000000221

CIN: L72400TG2017PLC117649

For Mason Infratech Limited
On behalf of the Board of Directors
Sd/-
Asit Thakkar Dattani
Managing Director
DIN: 01382453

Date: June 28, 2024

Place: Thane

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF MASON INFRA TECH LIMITED.

Mason Infratech Limited is proposing, subject to market conditions, public issue of its Equity Shares and had filed the Prospectus with the Registrar of Companies, Mumbai. The Prospectus is available on the website of SEBI at www.sebi.gov.in, the website of the Book Running Lead Manager at www.expertglobal.in, website of the NSE at www.nseindia.com and website of Issuer Company at www.masoninfra.com. Investors should note that investment in Equity Shares involves a high degree of risk. For details, investors shall refer to and rely on the Prospectus including the section titled "Risk Factors" beginning on page 31 of the Prospectus, which has been filed with ROC. The Equity Shares have not been and will not be registered under the US Securities Act (the "Securities Act") or any state securities law in United States and may not be issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in the Regulation S under the Securities Act), except pursuant to an exemption.

WELSPUN CORP LIMITED
(Corporate Identification Number - L27100GJ1995PLC025609)
Regd. Office: Welspun City, Village Versamedi, Taluka Anjar, Dist. Kutch, Gujarat 370110.
Tel No. +91 2836 662222 Fax : +91 2836 279060.
Corp. Office: Welspun House, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai-400013. Tel No. +91-22-66136000, Fax: +91-22-2490 8020
CompanySecretary_WCL@welspun.com www.welspuncorp.com

NOTICE

(For the Attention of Equity Shareholders of the Company)
Sub: Transfer of Equity Shares of the Company to Demat Account of the Investor Education and Protection Fund Authority

NOTICE is hereby given pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), as amended from time to time, that the Company is mandated to transfer all the shares in respect of which dividends have not been claimed for seven consecutive years or more, in the name of Investor Education and Protection Fund ("IEPF").

In compliance with the said Rules, the Company is communicating individually to the concerned shareholders, who have not claimed final dividend for financial year 2016-17 and for seven consecutive years and hence, whose shares are liable to be transferred to the Demat account of IEPF Authority, at their latest available address in the Company records. The Company has also uploaded on its website www.welspuncorp.com, the details of such shareholders whose shares are liable to be transferred to the IEPF Authority. The Company shall take necessary steps to transfer the concerned shares held by such shareholders to the Demat account of the IEPF Authority within 30 days from the due date (i.e. **October 20, 2024**).

It may be noted that no claim shall lie against the Company in respect of the shares and dividends thereof credited to the account of the IEPF Authority. On transfer of the dividends and the shares to the IEPF Authority, the shareholder may however claim the same by making an application to the IEPF Authority in IEPF Form - 5, as prescribed under the aforesaid Rules which is available on the IEPF website, i.e. www.iepf.gov.in.

For further information/clarification, shareholders may write or contact to:

- Company's RTA, Link Intime India Private Limited, C 101, 247 Park, L.B.S.Marg, Vikhroli (West), Mumbai - 400083. Tel. No. 022- 49186270/ 49186260, e-mail: mt.helpdesk@linkintime.co.in;
- Secretarial Department of the Company at Welspun House, 4th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai - 500013. Tel. 022-6613 6000, e-mail: CS_WCL@welspun.com; or
- Registered Office of the Company at Welspun City, Village Versamedi, Taluka Anjar, Dist. Kutch, Gujarat- 370110.

For Welspun Corp Limited
Sd/-
Paras Shah
Assistant Company Secretary
ACS - 30357

Place : Mumbai
Date : June 27, 2024

IDFC Limited

CIN: L65191TN1997PLC037415

Regd Office: 4th Floor, Capitale Tower, 555 Anna Salai, Thiru Vi Ka Kudiyruppu, Teynampet Chennai - 600018
Corp. Office: 906/907, 9th Floor, Embassy Centre, Jammatal Bajaj Road, Nariman Point, Mumbai - 400021
Email ID: info@idflimited.com • Website: www.idflimited.com
Phone No.: +91 22 2282 1549

SUB: TRANSFER OF UNCLAIMED DIVIDEND FOR THE FINANCIAL YEAR 2016-17 AND THE UNDERLYING EQUITY SHARES OF IDFC LIMITED TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

REF: SECTION 125 OF THE COMPANIES ACT, 2013 AND THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF) AUTHORITY (ACCOUNTING, AUDIT, TRANSFER & REFUND) RULES, 2016 (the Rules).

Notice is hereby given to the shareholders of IDFC Limited ("IDFC" or "the Company") that in terms of the relevant provisions of Section 125 of the Companies Act, 2013 and the Rules made thereunder, the unclaimed dividend for the financial year 2016-17 and the underlying equity share(s) of the Company, in respect of the said financial year (in case where the dividends for all the subsequent financial years have not been claimed by the concerned shareholder), are liable to be transferred by the Company to the IEPF Authority, in accordance with the Rules.

In terms of the Rules, the concerned shareholders who have not claimed their dividend(s) for seven consecutive years i.e. from financial year 2016-17 up to financial year 2023-24, are being provided an opportunity to claim their dividends, and are as such requested to write to KFin Technologies Limited (KFin), Registrar & Share Transfer Agent (RTA) of the Company, at the address mentioned below and send the undertaking duly filled and signed along with a self-attested copy of the PAN card, copy of address proof, a cancelled cheque, so as to reach KFin on or before **August 29, 2024**, failing which the Company will proceed to transfer the unclaimed dividend for the financial year 2016-17 and the underlying share(s) of the Company in respect of the said dividend registered in the name of the concerned shareholder(s), to the IEPF Authority, on or after the due date of **August 29, 2024** in accordance with the IEPF Rules 2016 as notified by the Ministry of Corporate Affairs effective September 7, 2016 and as amended from time to time.

The concerned shareholders, holding shares in physical form and whose shares are liable to be transferred to IEPF Authority, may please note that the Company would be issuing duplicate share certificate(s) in lieu of the original share certificate(s) and upon such issue, the original share certificate(s) registered in their name will automatically stand cancelled and be deemed non-negotiable. The Company shall then inform the depository by way of corporate action to convert the duplicate share certificate(s) into Demat form and transfer in favour of the Authority. For the shares held in Demat form, the Company shall inform the depository by way of corporate action where the shareholders have their accounts for transfer in favour of the Authority.

The Shareholders may further note that the details uploaded by the Company on its website should be regarded and shall be deemed to be adequate notice in respect of issue of the duplicate share certificate(s) by the Company for the purpose of transfer of shares to IEPF Suspend Account pursuant to the Rules. However, please note that once said unclaimed dividend/equity shares are transferred to the IEPF Authority, it can be claimed by the concerned shareholder from the IEPF Authority, by following the procedures prescribed under the Rules.

The Company has sent/will be sending, individual letters/notices (electronic or physical) to the concerned shareholders at their registered email ID/address available with KFin. Details of the Shareholders whose unclaimed dividends and the underlying equity share(s) of the Company are due for transfer, as aforesaid, have been uploaded on the website of the Company i.e. on https://www.idflimited.com/investor_relations/UnclaimedShares.htm

KFin Technologies Limited (Unit: IDFC Limited)
Karvy Selenium Tower B, Plot 31-32, Financial District, Nanakramguda, Serilingampally Mandal, Hyderabad - 500 032.
Tel No.: +9140-6716 2222 / 1800 345 4001 (toll free),
Fax No.: +9140-2300 1153, Email: einward.ris@kfintech.com

For IDFC Limited
Sd/-
Shivangi Mistry

Place: Mumbai
Date: June 28, 2024
Company Secretary & Compliance Officer

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
GACTEL TURKEY PROJECTS LIMITED OPERATING IN PRODUCTION, COLLECTION
AND DISTRIBUTION OF ELECTRICITY AT MUMBAI, MAHARASHTRA
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1.	Name of the Corporate Debtor along with PAN & CIN/LLP No. Gactel Turkey Projects Limited CIN - U40101MH1995PLC088439 PAN - AABC2826L1Z1
2.	Address of the registered office Floor 3rd, Plot No - 3/B, Hamilton House J.N. Heredia Marg, Ballard Estate, Mumbai, Maharashtra 400038 - India.
3.	URL of website N/A
4.	Details of place where majority of fixed assets are located N/A
5.	Installed capacity of main products/ services N/A
6.	Quantity and value of main products/ services sold in last financial year The Business of the Corporate Debtor is non-operational from the Fiscal Year 2021-22.
7.	Number of employees/ workmen N/A
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: cirp.gactel@gmail.com rkumar56.ip@gmail.com
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Date: 29/06/2024
Mr. Kumar Raghavan
Resolution Professional of Gactel Turkey Projects Limited
Regd. No. IBBI/PA-01/PP-P-01433/2018-2019/12336
Regd. Add: A 15 Windmill Village Sr. no. 61-75, Paud Road, Bavdhan Budruk, Pune, Maharashtra, 411021
Correspondence Address: B610, BSEL Tech Park, Sector 30A, Opposite Vashi Railway Station, Vashi, Navi Mumbai - 400703
Email Id: cirp.gactel@gmail.com, rkumar56.ip@gmail.com

Jyothy labs
JYOTHY LABS LIMITED
CIN: L24240MH1992PLC128651
Regd. Office: 'Ujala House', Ram Krishna Mandir Road, Kondivta, Andheri (E), Mumbai - 400 059;
Tel: 022-66892800; Fax: 022-66892805; Email id: secretarial@jyothy.com; Website: www.jyothy.com

Notice of the 33rd Annual General Meeting of the Company and Remote E-Voting Information

NOTICE is hereby given that:

- In compliance with the provisions of the Companies Act, 2013 and the requirements of the General Circular No. 09/2023 dated September 25, 2023 issued by the Ministry of Corporate Affairs (hereinafter referred to as "MCA Circular"), the 33rd Annual General Meeting (AGM) of Jyothy Labs Limited (the Company) will be held through Video Conferencing (VC) or Other Audio Visual Means (OAVM) on **Thursday, July 25, 2024 at 11.30 a.m.** to transact the Ordinary and Special Business as set out in the Notice dated May 15, 2024 convening the AGM. The said MCA Circular has allowed the Companies to conduct their AGM, through VC or OAVM in accordance with the requirements provided in paragraphs 3 and 4 of the General Circular No. 20/2020 dated May 5, 2020 and in the manner provided in General Circular No. 14/2020 dated April 8, 2020 and General Circular No. 17/2020 dated April 13, 2020 issued by Ministry of Corporate Affairs (MCA). **Accordingly, in compliance with the requirements of the aforesaid MCA General Circulars, the Company is convening its 33rd AGM through VC or OAVM, without the physical presence of the Members at a common venue.**

The MCA Circular dated September 25, 2023 read with the MCA General Circular no. 20/2020 dated May 5, 2020 and SEBI Circular No. SEBI/HO/CFD/PoD-2/PI/CIR/2023/167 dated October 7, 2023 read with SEBI Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 20